

**GOVERNMENT OF INDIA
SHIPPING, ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:6922
ANSWERED ON:11.05.2005
SANCTIONING OF PETROL PUMPS ALONG NATIONAL HIGHWAYS
Chowdhury Shri Adhir Ranjan

Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government has updated the existing guidelines for sanctioning petrol pumps/ retail outlets along NHs ;
- (b) if so, the details thereof;
- (c) whether the cases sanctioned/cleared by the field Executive Engineer are to be taken as clearance of site by the higher authorities and then the paper formalities are required to be completed as per the requirements;
- (d) whether the MORTH has directed their officers to prepare the clear notes /drawings regarding the requirements to be completed by the user's agency for each site; and
- (e) if so, the details in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K. H. MUNIYAPPA)

- (a) and (b) The Ministry has issued modified guidelines for regulating access for fuel Stations, Service Stations and Rest Areas along National Highways on 17.10.2003. In the modified guidelines, norms have been laid down for location, layout, and access to fuel Stations along National Highways. These norms are to be followed for seeking and granting permission for the access to the new fuel stations.
- (c) The cases sanctioned/cleared by field Executive Engineer does not necessarily mean clearance of proposals by the competent authority. The proposals are to fulfill norms laid down in the Ministry's guidelines.
- (d) and (e) Ministry's guidelines provide clear cut norms to be fulfilled, list of documents to be submitted and checklist to be followed for getting approval for installation of fuel Stations along National Highways.